

2
3
CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH: CUTTACK

ORIGINAL APPLICATION NO.458 OF 2010

Cuttack this the 25th day of August, 2010

CORAM:

THE HON'BLE SHRI C.R.MOHAPATRA, ADMINISTRATIVE MEMBER
S.V.N.Trivedi. ... Applicant
-VERSUS-
Union of India & Ors. ... Respondents

ORDER

Neither the counsel for the applicant nor any one for the Respondents is present on call.

Perused the O.A. and documents annexed thereto.

In this Original Application, the applicant has sought for the following relief.

- i) "To quash the appointment of Res.No.5 as Assistant Aerodrome Officer.
- ii) To direct the Respondents to fill up the posts of Assistant Aerodrome Officer according to recruitment rules.
- iii) To direct the Respondents to consider the case of applicant for adhoc promotion to the post of Assistant Aerodrome Officer.
- iv) And any other order(s) as the Hon'ble Tribunal deems just and proper in the interest of justice".

The applicant has also sought for the following interim relief.

"Pending disposal of the O.A., the selection for the post of Assistant Aerodrome Officer of A.C.R., Charbatia may be stayed. OR
Direct the Respondents to fill up the post of Assistant Aerodrome Officer following the recruitment rules".

According to applicant, he joined A.R.C. as Aerodrome Operator on re-employment on 13.2.2004 after being released from the Indian Air Force. Subsequently, he got promoted to the Post of Aerodrome Assistant on 19.6.2009 and

4

according to him, he will be eligible for next promotion to the grade of Assistant Aerodrome Officer in 2014. He had requested the authorities for his ad hoc promotion to the post of Assistant Aerodrome Officer or to keep a post of Assistant Aerodrome Officer vacant till he becomes eligible to be considered for the said post. His request has not been agreed to by the competent authority, which has been communicated to the applicant vide Annexure-A/6. Though the applicant has sought to quash the ~~appointment~~ ^{appointment} ~~promotion~~ order of Respondent No.5, no copy of this ~~promotion~~ order has been filed along with the present O.A. Be that as it may, the applicant's representation dated 11.8.2010 at Annexure-A/8 addressed to the Special Secretary, A.R.C. Headquarters, New Delhi (Respondent No.2) is still pending for decision. In the above circumstances, without expressing any opinion on the merit of the case, the ends of justice would be met if a direction is issued to Respondent No.2 to consider the prayer of the applicant as urged in his representation at Annexure-A/8 and pass a reasoned order within three months from the date of receipt of this order, under intimation to the applicant.

Ordered accordingly.

With the above observation and direction, this O.A. is disposed of at the stage of admission itself.

Send a copy of this order along with copy of the O.A. to Respondent No.2 for compliance.


ADMINISTRATIVE MEMBER